

DEBTS RECOVERY TRIBUNAL-I
Ministry of Finance, Department of Financial Service, Government of India
4th Floor, Bhikhubhai Chambers, Nr. Kochrab Ashram, Ellisbridge, Patli, Ahmedabad-380 006

FORM NO.22 (Earlier 62) [Regulation 37 (1) DRT Regulations, 2015] [See Rule 52 (1) of the Second Schedule to the Income-tax Act, 1961]

E-AUCTION/SALE NOTICE THROUGH REGD.AD/DAST/AFFIXATION/BEAT OF DRUM PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

R.C. No. 04/2020	O.A. No. 573/2014
STATE BANK OF INDIA, SAMB, AHMEDABAD	Certificate Holder
M/S. JAG HEET EXPORTS PRIVATE LIMITED & ORS.	Certificate Debtors

To,

CD No. 1	M/s. Jag Heet Exports Private Limited (Formerly Shreeji Exports) a company incorporated under the provisions of Companies Act, 1956 having its registered office at Shop No. 19, 1st Floor, Millennium Plaza, Opp. Swaminarayan temple, Judges Bungalow Road, Vastrapur, Ahmedabad-380015
CD No. 2	Sh. Jaswanthbhai Vanmalidas Soni, 24, Pratima Society, Near Vijay Char Rasta, Navrangpura, Ahmedabad-380009.
CD No. 3	Sh. Alpeshbhai Jaswanthbhai Soni, 24, Pratima Society, Near Vijay Char Rasta, Navrangpura, Ahmedabad-380009.
CD No. 4	Smt. Ansuayaben Jaswanthbhai Soni, 24, Pratima Society, Near Vijay Char Rasta, Navrangpura, Ahmedabad-380009.
CD No. 5	Smt. Anitaben Alpeshbhai Soni, 24, Pratima Society, Near Vijay Char Rasta, Navrangpura, Ahmedabad-380009.
CD No. 6	Sh. Nitinbhai Jaswanthbhai Soni, 24, Pratima Society, Near Vijay Char Rasta, Navrangpura, Ahmedabad-380009.
CD No. 7	M/S. Tanishq Hotel Limited, a company incorporated under the provisions of companies Act, 1956 having its Registered Office situated at 1st Floor, Vardan Exclusive, Near Vimal House, Navrangpura, Ahmedabad 381009.
CD No. 8	M/S. Jasubhai Jewellers Private Limited, a company incorporated under the provisions of companies Act, 1956 having its Registered Office situated at 13-14-15, Millennium Plaza, 1st Floor, Opp. Swaminarayan Temple, Mansi Circle, Vastrapur, Ahmedabad-380015.

The under mentioned property will be sold by Public E-auction sale on 18th day of March, 2026 for recovery of sum of Rs. 69,37,16,732.00 (Rupees Sixty Nine Crore Thirty Seven Lac Sixteen Thousand Seven Hundred Thirty Two only) plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-I (less amount already recovered, if any), from M/S. JAG HEET EXPORTS PRIVATE LIMITED & ORS.

No. of lots	Description of the Property to be sold with the names of the co-owners where the property belongs to defaulter and any other person as co-owners	Reserve Price below which the property will not be sold	EMD 10% of Reserve price or Rounded off
1	All that immovable property bearing Unit No. 102 on First Floor, admeasuring about 300 Sq. feet in the scheme known as "AANGAN COMPLEX" situated on the land bearing Old Survey No. 276/1/A, Block No. 368, Sub-Plot No. 2 situated lying and being at Village, Bopal, Taluka Daskroi, Registration District Ahmedabad and Sub District Ahmedabad-3 (Memnagar) and which is bounded as under, that is to say, on or towards East: By Unit No. 103, West: By Unit No. 101, North: By Office, South: By Bopal Ghuma Road	1,50,00,000	15,00,000/-
2	Tanishq Hotels Ltd. All that piece and parcel of non-agricultural built up property of super structure being Cellar (Basement) constructed area of 2802 Sq. Ft. Ground Floor, constructed area of 3400 Sq. Ft. and open land of 3350 Sq. Ft. First Floor constructed area 9500 Sq. Ft. and Second Floor constructed area of 9500 Sq. Ft. having total built-up area 26203 Sq. Ft. in the project known as "VARDAN COMPLEX" situated at undivided proportionate share of land bearing Sub Plot Nos. 12+13+13A+14+14a of Final Plot Nos. 96 to 99 and 147 of Town Planning Scheme No. 19 of Mouje Sheikhpur - Khanpur of City Taluka in the Registration District Ahmedabad and Sub District Ahmedabad-3 (Memnagar), bounded as follows on or towards: - East: By T.P. Road and Baroda Nursery, West: By compound Wall and Vimal House, North: By Patel Colony and Compound Wall, South: By Main Entry & GNFC Cross Road.	11,90,00,000/-	1,19,00,000/-

- Revenue assessed upon the property or any part thereof - Not known
- Detail of any other encumbrance to which property is liable - Not known
- Valuation also state Valuation given, if any, by the Certificate Debtor - No
- Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value - Not known
- Auction/bidding shall only be through online electronic mode through the e-auction website i.e. <https://baanknet.in>
- The intending bidders should register the participation with the service provider well in advance and get user ID and password for participating in E-auction. It can be procured only when the requisite earnest money is deposited in prescribed mode below.
- EMD shall be deposited latest by till 04:00 PM on 16.03.2026 in Wallet Bank Asset Auction Network (BAANKNET) <https://baanknet.in>. EMD deposited thereafter shall not be considered for participation in the e-auction.
- In addition to above, the copy of PAN Card, Address Proof and Identity Proof, E-mail ID, Mobile Number, in case of the company, copy of board resolution passed by the Board of Directors of the company or any other document confirming representation/authority of the company and the Receipt/Counter File of such deposit should reach to the said service provider through e-auction website by uploading softcopies on or before 16.03.2026 and also hard copies alongwith EMDs deposit receipts should reach at the Office of Recovery Officer-II, DRT-I, Ahmedabad by 16.03.2026. It is also held that earnest money of unsuccessful bidders shall be returned back in the respective accounts such bidders through the same mode of payment.
- Prospective bidder may avail online training from service provider:

Name of Auction Agency	Bank Asset Auction Network (BAANKNET)
Contact person	Mr. Kashyap Patel (Mobile No. 9327493060)
Helpline Nos.	8291220220
Helpline Email Address	Support.BAANKNET@psballiance.com
For any property related queries may contact	Shri Kamlesh Kumar Bairwa (AGM) Mobile No. 9587652468 Email: (i) sbi.04199@sbi.co.in (ii) team@samb.ahm@sbi.co.in

- Prospective bidders are advised to visit website <https://baanknet.in> for detailed terms & conditions and procedure of sale before submitting their bids.
- The property shall not be sold below the reserve price.
- The property shall be sold in 02 lots, with Reserve Price as mentioned above lot.
- The bidder shall improve offer in multiples of Rs. 25,000/- for Lot no. 1 and Rs. 1,00,000/- for Lot no. 2 during entire auction period.
- The property shall be sold "AS IS WHERE IS BASIS" and shall be subject to other terms and conditions as published on the official website of the e-auction agency.
- The highest bidder shall have to deposit 25% of his final bid amount after adjustment of EMD already paid by immediate next bank working day by 4:00 P.M. through RTGS/NEFT in the account as mentioned above.

Date and Time of Inspection	02.03.2026	Between 02.00 PM to 4.00 PM
Date of uploading proof of EMD/documents	16.03.2026	Up to 04.00pm
Last date of submissions of hard copies of proof of EMD/documents with office of the Recovery Officer	16.03.2026	Up to 05.00pm
Date and Time of E-Auction	18.03.2026	Between 12.00 Noon to 1.00 pm (with auto extension clause of 5 minutes, till auction completes)

15. The Recovery Officer has the absolute right to accept or reject any bid or bids or to postpone or cancel the e-auction without assigning any reasons.

Issued under my hand and seal of this Tribunal on this 19th day of January, 2026

(Love Kumar)
IC Recovery Officer-II,
DRT-I, Ahmedabad

I get the inside information and get inside the information.

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For the Indian Intelligent.

The Indian EXPRESS
JOURNALISM OF COURAGE

Equitas Small Finance Bank Ltd (FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office : No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai - 600002.

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers having failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges thereon. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

SR NO	Name of the Borrower(s) / Surendranagar	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Possession taken date
1	Branch : Surendranagar L No. : 700011468255/ 700011468268 Borrower : Mr/Mrs Ramjanbhai Akbarbhai Dhundha Co-Borrower : Mr/Mrs Dhundha Shubhanben Ramjanbhai	All The Piece And Parcel Of Residential House On Kherali R.S.No.477 Paiki Residential Plot No.26 A Having Land Admeasuring 76.50 Sq.Mts, Along With Construcutor Thereon At. Kherau Ta: Wadhwan, Dist. Surendranagar North: Road, South: R.S. No. 476, East: Plot No. 26-B, West: Plot No. 25-B	27.11.2025 & 943201	04.02.2026

Date - 06.02.2026, Place - Gujarat
Authorized officer, Equitas Small Finance Bank Ltd

DEMAND NOTICE

Whereas the Authorized Officer of Asset Reconstruction Company (India) Limited (acting in capacity as Trustee for the below mentioned Trusts) (hereinafter referred to as "ARCIL") is incorporated under the companies Act, 1956 and registered as an Asset Reconstruction Company with the Reserve Bank of India of Securitization and Reconstruction of Financial Assets and Enforcement of security interest Act, 2002 (hereinafter referred to as "SARFAESI Act") and whereas the Borrower/ Co-Borrowers as mentioned in Column No.2 of the below mentioned chart obtained loan from Jana Small Finance Bank, the Original Lenders and whereas ARCIL has acquired the financial assets relating to the loan accounts mentioned herein below and whereas ARCIL being the secured creditor under the SARFAESI Act, and in exercise of powers conferred under section 13(2) of the said Act read with Rule 2 of the security interest (Enforcement) Rules 2002, issued demand notice calling upon the Borrowers/ Co-Borrowers as mentioned herein below, to repay the amount mentioned in the notices with further interest thereon within 60 days from the date of notice, but the notices could not be served upon some of them for various reasons.

LAN No./ Name of Original Lender/ Demand Notice Date/ Name of the Trust	Borrower/ Co-Borrower Name	Total Outstanding in INR as per Demand Notice Date
LAN: 4519043000202 Original Lender: Jana Small Finance Bank Ltd Date of Demand Notice: 03-02-2026 Name of the Trust: Arcil-Trust-2025-17 (hereinafter referred to as 'ARCIL')	1) Mr. Parmar Ajaybhai Parshotambhai, House No.317, Koli Vas, Nr. Primary School, Bajud Road, Ishwariya, Sihor, Bhavnagar-364230. 2) Mrs. Parmar Manishaben Ajaybhai, House No.317, Koli Vas, Nr. Primary School, Bajud Road, Ishwariya, Sihor, Bhavnagar-364230. 3) Mr. Parmar Parshotambhai Nanubhai, House No.317, Koli Vas, Nr. Primary School, Bajud Road, Ishwariya, Sihor, Bhavnagar-364230.	Rs.4,38,782.91

Description of the Property: Schedule: All that piece or parcel of Immovable property Gamtal Property House No.317 Land admeasuring 1200.00 Sq.feet i.e. 111.52 Sq.mtrs., with construction thereon 622.00 Sq.feet. i.e. 57.79 sq.mtrs. Village: Ishwariya, Ta. Shihor and Dist. Bhavnagar, State Gujarat. That the above mention immovable property is Bounded as is under: On and towards East by: Other Property, On and towards West by: Road, On and towards North by: Other Property and Road, On and towards South by: Other Property.

Notice, is therefore given to the Borrowers/ Co-Borrowers, as mentioned herein above, calling upon them to make payment of the total outstanding amount as shown herein above, against the respective Borrower/ Co-Borrower, within 60 days of publication of this notice. Failure to make payment of the total outstanding amount together with further interest by the respective Borrower/ Co-Borrower, ARCIL shall be constrained to take u/s 13(4) for enforcement of security interest upon properties as described above, steps are also being taken for service of notice in other manners as prescribed under the Act and the rules made hereunder. You are put to notice that the said mortgage can be redeemed upon payment of the entire amount due together with costs, charges and expenses incurred by Arcil at any time before the date of publication of notice for public auction or private treaty for transfer by way of sale, as detailed in Section 13(8) of the SARFAESI Act.

Take note that in terms of S-13 (13) of the SARFAESI Act, you are hereby restrained from transferring and/or dealing with the Secured Properties in any manner by way of sale, lease or in any other manner.

Sd/- Authorized Officer
Asset Reconstruction Company (India) Limited
(In capacity as Trustee)

Place: Ahmedabad
Date: 05.02.2026

Arcil
ASSET RECONSTRUCTION COMPANY (INDIA) LTD.
Registered Office: The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (W), Mumbai-400028.
CIN No.: U65999MH2002PLC134884; Website: www.arcil.co.in; Tel: +91 2266581300

SBI STATE BANK OF INDIA
HLC Bavla
Without Prejudice RPAD
Date: 06.02.2026

Smt. Vidamidevi Nathuram Prajapati W/O Shri Nathram Punjaram Prajapati
C 308, Karnavati Apt., Opp. Om shanti nagar, Nr. Bhamariya Kuva, Narol, Tal-Daskroi, Dist-Ahmedabad-382405
Mr. Nathuram Punjaram Prajapati
C 308, Karnavati Apt., Opp. Om shanti nagar, Nr. Bhamariya Kuva, Narol, Tal-Daskroi, Dist-Ahmedabad-382405

Appendix - IV A [See Provision to rule 8 (6)]

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 03.02.2026, for recovery of Rs.4,97,248/- (Rupees Four lacs ninety seven thousand two hundred forty eight only) as on 03.02.2024 together with further interest at the contractual rate on aforesaid amount together with incidental expenses, costs and charges thereon less: recovery thereafter, due to the secured creditor from Smt. Vidamidevi Nathuram Prajapati and Mr. Nathuram Punjaram Prajapati (guarantor).

Please take notice that the secured assets mortgaged/charged to the Bank more fully described in the schedule hereunder shall be sold by public e-Auction to be held on 03.02.2026 through BAANKNET.com from 11.00 am to 04:00 pm. The reserve price and the earnest money deposit will be as under:

Description of Property / assets	Reserve Price	EMD
All that piece and parcel of immovable property - Flat No. A/214 at 2nd floor, Kesar City (Akruti) Vaibhav home ,B/S Nebula Aavas,Survey No- 452/1 ,Village - Moraiya,Tal-Sanand,Dist-Ahmedabad owned by Vidamidevi Nathuram Prajapati. Boundaries: East- Flat No-A/203, West-Road, North- Flat No- A/215, South- Flat No-A/213	5,40,000/-	54,000/-

No encumbrances known to the secured creditor

For further details, please refer to the notice to be published in the newspapers on or after 06.02.2026. For detailed terms and conditions of the e-auction please refer to the links:
i. <https://bank.sbi/web/sbi-in-the-news/auction-notices/bank-e-auctions> ii. BAANKNET.com
E-Auction tender documents containing e-Auction bid form, declaration etc., are available in the website of the service provider:
i. PSB Alliance Ltd. ii. BAANKNET.com

Yours faithfully
Chief Manager & Authorized Officer
State Bank of India, HLC Bavla, Ahmedabad

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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: "Chola Crest" C-54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600002.
Branch Office: B-203, 2nd Floor, The First, Besides TIC Namada, Behind Keshav Bag, Vastrapur, Ahmedabad - 380015.
Contact No: Premal Bhatt -8378152588 / Nirav Prajapati - 704632515

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the PHYSICAL POSSESSION of which has been taken by the Authorized Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited. The Secured Assets will be sold on "As is where is", "As is what is" and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website <https://www.auctionfocus.in/chola-lap>.

A/C No. & Name of Borrower, Co-borrower, Mortgagees	Date & Amount as per Demand Notice u/s 13(2)	Descriptions of the property/Properties	Reserve Price, EMD & Bid In Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection date
(Loan A/C No. HE01AHM0000027228) 1. Harish Lachhmandas Tekchandani 2. Mahalaxmi Mirchi Company 3. Vinay Harishkumar Tekchandani 4. Lachhmandas Dityaldas Tekchandani 5. Neelam Harishkumar Tekchandani	12-05-2025 Rs. 1,35,17,559/- as on 12-05-2025	Property Bearing Business House No. 13, Block No. C, in Periplan-13, Ground Floor Adm. 51 Sq. Mtrs. First Floor Adm 51 Sq. Mtrs. Second Floor Adm 51 Sq. Mtrs. Third Floor Adm. 51 Sq. Mtrs. & Fourth Floor Adm. 51 Sq. Mtrs., total Admeasuring 315 Sq. Mtrs. (carpet Area) Along With Stair Cabin, Lift With Undivided Share of Land Adm. 174.6 Sq. Mtrs., in Scheme Known As "Tejendra Arcade", Situated At Leasehold Land Bearing Survey No. 487, [Final Plot No. 31/3 Paiki of TPS 11 O.P. No. 1-C] of Mouje Rakhaiya Taluka Memnagar in the District of Ahmedabad And Registration Sub District Ahmedabad-7 (Dohav). Boundaries Are As Under: East: Unit No. 602, West: Genral Co. Operative Bank North: Bungalow No. 22 And South: 50 Fts., Wind TP Road.	Rs. 1,45,00,000/- Rs. 14,50,000/- Rs. 1,00,000/-	23-02-2026 at 11:00 am to 1:00 PM (with unlimited extension of 3 min each)
(Loan A/C No. HE01AHM0000029546) 1. Kirankumar Mohanlal Panchal, 2. Ridham Industries, 3. Namrata Panchal, 4. Mohanlal Gulabchand Panchal	10/09/2025 Rs. 90,49,031/- as on 10-09-2025	Property Beating Office No. 321 Area Admeasuring 133.32 sq.mtrs. Carpet Area Thereabouts Standing Thereon in "Angel Arcade" Together With Undivided Share In Land of Said Society And Rights of Management, Share Capital And Share Certificate of the Said Society Situated On The Non-Agriculture Land Bearing S.No.39/3, 39/5, 89 of T.p. 111 Ft. 79/2 & 1111 Situated, Lying And Being At Mouje Nikol, Taluka Asava In The Registration District of Ahmedabad And Sub District of Ahmedabad - 12 (Niko), Bounded As Given Here Under - East - Internal Road, West - Internal Road, North - Office No.320, South - Open Land.	Rs. 1,30,00,000/- Rs. 13,00,000/- Rs. 1,00,000/-	23-02-2026 at 11:00 AM to 1:00 PM (with unlimited extension of 3 min each)
				21-02-2026 (up to 5.30 P.M)
				12-02-2026 (11:00 A.M. to 1:00 P.M.)

1. All interested participants / bidders are requested to visit the website <https://www.auctionfocus.in/chola-lap> & <https://www.cholamandalam.com/news/auction-notices>. For details, help, procedure and online training on e-auction, prospective bidders may contact Prachi Trivedi - 9016641848 & Mr. Muhammed Rahees - 8124000030 / 6374845616, Email id: CholaAuctionLAP@chola.murugappa.com. For e-Auction training alone, contact Mrs. Aucton Focus.
2. For further details on terms and conditions please visit <https://www.auctionfocus.in/chola-lap> & <https://www.cholamandalam.com/news/auction-notices> to take part in e-auction.

This is also a Statutory 15 Days Sale Notice Under Rule 8 & 9 of Security Interest (Enforcement) Rules, 2002
Date: 05-02-2026, Place: Ahmedabad
Sd/-Authorized Officer, Cholamandalam Investment and Finance Company Limited

Sitara
A NEW INITIATIVE

SEWA GRIH RIN LIMITED
Corporate Office Address: Building No. 8, Tower C, 8th Floor, DLF Cyber City, Gurugram 122002

RULE-8(1) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorized officer of the SEWA GRIH RIN LIMITED under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2), issued a Demand Notice calling upon the Borrowers/Co-borrower/Guarantor to repay the amount mentioned in the notice and further interest within 60 days from the date of receipt of the said notice. The Borrowers/Co-borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers/Co-borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8(1) of the said Rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the SEWA GRIH RIN LIMITED for below mentioned Outstanding amount plus interest and incidental expenses, costs thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr No.	Borrower / Co-Borrower / Guarantor	Outstanding Amount (Figures & Words)	Demand Notice Date Symbolic Possession Date
1	Loan Account No. L1CP00000508861 1. Mrs. Patel Reshma Ben, W/o Shri Pankajbhai (Borrower), 2. Shri Pankajbhai Keshavlal, S/o Shri Keshavlal (Co-Borrower), 3. Shri Patel Bharatbhai Keshavlal, S/o Shri Keshavlal (Guarantor)	Rs. 47,383.59/- (Rupees Four Lakh Seventy Seven Thousand Three Hundred Eighty Three and Fifty-Nine Paise only)	09/10/2025 03/02/2026

Description of Mortgaged Property: Gram Panchajay Property No. 2/26, Anuram No. 203, Patelvas, Dholkuva, Taluka Mansa, Mehsana, Gujarat, area of the mortgaged property 464.96 sq. meters, boundaries - East - Thakur Vas, West - House of Patel Jivabhai, North - Vacant land, South - Road

Place: Gujarat, Date: 05.02.2026
Authorized Officer, Sewa Grih Rin Limited

REGIONAL OFFICE, LAL DARWAJA, AHMEDABAD-380 001

APPENDIX-IV [Rule-8(1)] POSSESSION NOTICE (For immovable property)

Whereas The undersigned being the authorized officer of the Central Bank of India, Jamalpur Astodia Branch, Dist Ahmedabad under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 19.11.2025 calling upon the borrower Mrs. Dhavria Industries Proprietor : Mrs. Darshanben Pankajbhai Patel, Mr. Arvindbhai Gordhanbhai Patel (Guarantor) to repay the amount mentioned in the notice being Rs. 37,99,980 + Interest/- (In word Thirty Seven Lakh Ninety Nine Thousand Nine Hundred Eighty only) with interest as mentioned in notice within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount notice is hereby given to borrower and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of the act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 04 day of February of the year 2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India for an amount Rs. 37,99,980 + Interest/- (In word Theren Seven Lakh Ninety Nine Thousand Nine Hundred Eighty only) and interest thereon w.e.f. 19.11.2025 plus other charges. (Amount deposited after issuing of Demand Notice U/Section 13(2) has been given effect)

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

DESCRIPTION OF THE IMMOVABLE PROPERTY

Mortgage of property in the name of Mr.Arvinbhai Gordhanbhai Patel (Guarantor) Flat No. D/302, 3rd floor, Construction admeasuring about 105.34 Sq. Mtrs. (Super Built-up Area) and in together with undivided share of land admeasuring 31.90 Sq. Mtrs. In survey no 177/2, T.P. Scheme no. 110 In F.P. No. 10/2 In a scheme known as Yash Platina, Near Yash Flora-1, New India Colony, Nava Naroda, Ahmedabad. East : Society Margin Space, West : Lift and Stair and passage, North : Flat No. D/301, South : Block No. E and Flat No. E/303.

Date: 04.02.2026
Place: Jamalpur Astodia
Authorized Officer
Central Bank of India

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. SAHAR INDUSTRIES LLP

RELEVANT PARTICULARS	
1 Name of corporate debtor	SAHAR INDUSTRIES LLP
2 Date of incorporation of corporate debtor	02.05.2023
3 Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Ahmedabad
4 Corporate Identity No. / Limited Liability Identification No. of corporate debtor	ACA-9088
5 Address of the registered office and principal office (if any) of corporate debtor	Registered Office with ROC: Block No. 91, Paikae 1(B), Opp. Bharat Petroleum, N.H. 8, Moje-Moti Naroli, Taluka-Mangrol, Km. Surat- 394110 Address as per Order: Block No. 91/1(B) and Block No. 100, Hissa 1/2, Moti Naroli, Opp. Bharat Petroleum, Tal-Mangrol, Surat, Gujarat-394110
6 Insolvency commencement date in respect of corporate debtor	February 03, 2026 NCLT, Ahmedabad Bench passed order and Order is received by Interim Resolution Professional on February 03, 2026
7 Estimated date of closure of insolvency resolution process	August 02, 2026 180 days from the date of commencement of CIRP i.e. February 03, 2026.
8 Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rathin Anishbhai Majumdar, Regn. No. IBB/IIPA-001/IP-P-02576/2021-2022/13928
9 Address and e-mail of the interim resolution professional, as registered with the Board	604, Scarlet Gateway, Opp. Rivera Antlia, Corporate Road, Near Pralhadnagar Garden, Ahmedabad-380 015. Email: info@carathin.com Mobile No.: 9974717070
10 Address and e-mail to be used for correspondence with the interim resolution professional	604, Scarlet Gateway, Opp. Rivera Antlia, Corporate Road, Near Pralhadnagar Garden, Ahmedabad-380 015. Email: info@carathin.com; crip.sahar@gmail.com Mobile No.: 9974717070
11 Last date for submission of claims	17 February, 2026 i.e., 14 days from appointment date of CIRP order received on February 3, 2026.
12 Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13 Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14 (a) Relevant Forms and (b) Details of authorized representatives are available at :	WebLink: https://bbi.gov.in/en/home/downloads i) Physical Address : as mentioned in point 10 and ii) Email ID : crip.sahar@gmail.com, info@carathin.com iii) website at : Not Available Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. SAHAR INDUSTRIES LLP on February 03, 2026. The order is received by the Interim Resolution Professional on February 03, 2026.

The creditors of M/s. SAHAR INDUSTRIES LLP are hereby called upon to submit their claims with proof on or before February 17, 2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [None at present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

IP Rathin Majumdar
Interim Resolution Professional of
M/s. SAHAR INDUSTRIES LLP
Place : Ahmedabad Regn. No. IBB/IIPA-001/IP-P-02576/2021-2022/13928
Date : 06.02.2026 AFA Valid till 31.12.2026

